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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH. HYDERABAD.

MA. NO. 1026/1999

IN

OA. NO. 879/1999

Between

Date, 10-4-2-1999

The Chief Secretary, Secretariat
Hyderabad.

... Applicant

And

1. The Secretary, Min of Environment
and Forests, Paryavaran Bhavan,
CGO Complex, Lodhi Road, New Delhi.
2. The UPSC, Dholpur House, New Delhi.
3. RV. Rao, IFS.

... Respondents

Counsel for the Applicant
Counsel for the Respondents

... VV. Anilkumar, Govt of A.P.
... V. Rajeshwar Rao, Addl. CGS
... N. Rama Mohan Rao

CORAM.

THE HON'BLE MR. JUSTICE OH. NASIR, VICE-CHAIRMAN
THE HON'BLE MR. R. RANGARAJAN, MEMBER. (ADMN)

THE TRIBUNAL MADE THE FOLLOWING ORDERS.

Heard Mr. VV. Anil Kumar learned counsel for the State of A.P.
Mr. V. Rajeshwar Rao, for the Central Govt and Mr. Siva for Mr. N. Rama-
Mohan Rao, for the applicant in the OA.

There is absolutely no reason to vacate the Stay order. So
for the applicant is not punished with the stoppage of increment
for which he is entitled. The interim order should be complied with.

The MA is disposed of.

[Signature]
Section Officer.